

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 106 OF 2019**

**Dated : 30<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Electricity Mumbai Limited**

....

**Appellant(s)**

**Vs.**

**The Maharashtra Electricity Regulatory  
Commission & Ors.**

....

**Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Ramanuj Kumar  
Mr. Manpreet Lamba  
Ms. Priyal Modi

Counsel for the Respondent(s)

:

Ms. Pratiti Rungta  
Mr. Shivankur Shukla for R-1

**ORDER**

Learned counsel for the Respondent No.1 permitted to file reply on amended memo of appeal with delay application. Application is taken on record.

Rejoinder, if any, to be filed on or before 16.12.2019. In the meantime, pleadings be completed.

List the matter on **16.12.2019**. *Issue public notice.*

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

kt/mkj